

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) No. 171 of 2020**

**IN THE MATTER OF:**

**R Narayanasamy**

**...Appellant**

**Versus**

**The Registrar of Companies, Tamil Nadu**

**...Respondent**

**Present:**

**For Appellant: No appearance.**

**For Respondents: No appearance.**

**ORDER**  
**(Through Virtual Mode)**

**25.03.2021:** Since there was a split verdict between the Two Members of the Bench hearing Company Appeal (AT) No. 171 of 2020 (the instant appeal), the matter was referred to Third Member, Shri Justice A. I. S. Cheema, Member Judicial, who has concurred with the view of Dr. Alok Srivastava, Member Technical proposing to dismiss the appeal. On the other hand, the judgment formulated by Shri Justice Venugopal M., Member Judicial proposes to allow the appeal.

The appeal was directed to be placed before Bench of Shri Justice Venugopal M., Member Judicial and Dr. Alok Srivastava, Member Technical, who had given the split verdict, to pronounce judgment in accordance with the opinion of majority. However, Shri Justice Venugopal M. stands transferred to Chennai Bench and

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record has been returned by him. Therefore, the Acting Chairperson has constituted this Bench to pronounce the judgment in accordance with the opinion of majority.

In view of the majority opinion, the appeal is dismissed.

This order shall form part of the record.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*